NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 633/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES:

Darius Soli Framroze

V/s.

Hindustan Unilever Ltd.

SECTION OF THE COMPANIES ACT: 56, 58, 59 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

Sh-Counsel Mr. Keine Setatured.

Counsel Mr. Ankita Inghama
Alew Mr. Namvah Parish
Adv Mr. Kunal Shetty as Ib Mr. Mulla
end Mulla and Cargie Blum Carroco
Advocates for Peletioner

Savani Crupte, Ray Panchmatia &

C. Nogeshavaran i/b Khanton a. ORDER

O · CP No. 633/56, 58, 59/NCLT/MB/MAH/2017

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Petitioner's Counsel as well as the Respondent's Counsel are present.

For the Petitioner stated that the Respondent side has not yet filed reply, the Respondent is hereby directed to file reply within three weeks hereof, rejoinder, if any, three weeks thereafter.

List this matter on 05.02.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)